

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for
Special Leave to Appeal (C) No(s). 14506-14507/2014

(Arising out of impugned final judgment and order dated 28/03/2014
in CN No. 572/2001 and CN No. 545/2001 passed by the High Court Of
U.P at Lucknow)

BALRAM & ORS.

Petitioner(s)

VERSUS

RADHEY SHYAM & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and prayer for
interim relief)

Date : 04/07/2014 These petitions were called on for hearing
today.

CORAM : HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. V. Sushant, Adv.
Mr. Mahesh Tiwari, Adv.
Mr. B.Tiwari, Adv.
Mr. Praveen Chaturvedi ,Adv.

For Respondent(s)

Mr. Vijay Kumar Pandey, Adv.
Mr. Ajay Vikram Singh, Adv.
Dr. Kailash Chand ,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

In the meantime, parties are directed to maintain status
quo as it obtains today, in regard to the property in dispute.

Signature Not Verified

Digitally signed by
Sushil Kumar Rakheja

(S K RAKHEJA)

(INDU SATIJA)

Date: 2014.07.04

16:42:24 IST

Reason:

COURT MASTER

ASSISTANT REGISTRAR